

**Central and Foreign Assistance for
Health Scheme in Orissa**

4838. SHRI GIRIDHAR GAMANG : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there was any special scheme for backward and tribal areas of Orissa started by the Government of Orissa and his Ministry to take the health problems in these remote areas;

(b) if so, the details thereof;

(c) the details of funds provided by his ministry and the external assistance extended to these areas for health schemes thereof; and

(d) the steps taken by the Government to make a separate health scheme to tackle this problem in this State?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) As per information received from the Government of Orissa, the scheme 'Long Term Action Plan (LTAP)' which includes a component on health care, has been taken up by them since 1995-96 in the tribal districts of Koraput, Malkanagiri, Rayagada, Nowarangpur, Bolangir, Sonepur, Kalahandi and Naupada. The total expenditure incurred so far is reported to be Rs. 5.79 crores and 2.51 lakh patients have been treated. In addition, National Health Programmes for control of various diseases such as Malaria, T.B., Leprosy, Blindness, AIDS etc. are also being implemented in these areas.

(c) A statement showing funds released to Government of Orissa in respect of major health and family welfare programmes is annexed.

(d) There is no such proposal.

Statement

*Financial Assistance to the State Govt. of Orissa for
Major Health Programmes for 1997-98*

(Rs. in lakhs)

Name of the scheme	1997-98	
	1	2
1. National Malaria Eradication Programme		233.42

	1	2
2. National Leprosy Eradication Programme		418.94
3. National Programme for Control of Blindness		311.44
4. National T.B. Control Programme		175.69
5. National AIDS Control Programme		75.00
6. National Family Welfare Programme		6159.90

Corruption in Traffic Police

4839. DR. BIZAY SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Police Commissioner has ordered a crackdown against corruption within the Traffic Police of Delhi;

(b) if so, the details thereof and the outcome thereof;

(c) whether the main roads have been encroached and narrowed by shopkeepers, rehriwalas and parking of cars etc.; and

(d) if so, the action taken/proposed to be taken by the Government to clear all the main roads?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Commissioner of Police, Delhi has emphasised the following priorities for the Delhi Police which includes the Delhi Traffic Police:—

- (i) Honesty
- (ii) Accountability
- (iii) Professionalism
- (iv) Morale and welfare of force.

Delhi Traffic Police has an independent cell for Public Relation and Grievances (PRG) to enquire into the complaints relating to corruption in the traffic police. It works under the close supervision of Additional Dy. Commissioner of Police (Administration) and DCP (Traffic). In addition, the vigilance branch of Delhi Police Headquarters, Anti-Corruption Branch of Government of N.C.T. of Delhi and other agencies such as CBI also keep vigilance over the activities of Delhi Traffic Police.

(c) and (d) It is the constant endeavour of Delhi Police to keep the main roads free from encroachment by taking action against any such encroachment in coordination with the civic road agencies. The traffic police has also deployed over 60 cranes to tow away vehicles found parked unauthorisedly on roads or obstructing the free flow of traffic.

Setting up of Finance and Development Corporation for STs

4840. SHRI VITHAL TUPE : Will be Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government of Maharashtra has set up a separate Finance and Development Corporation for the Scheduled Tribes and requested the Union Government to allocate its share;

(b) if so, the steps taken by the Government to accord its permission to provide 49% share money in principle;

(c) if not, the reasons for delay therefor; and

(d) the time by which the share money is likely to be released by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) The State Government of Maharashtra has been requested to furnish some information/document about ST Development Corporation.

(c) Question does not arise.

(d) As soon as the required information/document is received, the case will be processed for release of equity contribution.

[*Translation*]

Tadi Brewing Business

4841. SHRI CHANDRASHEKHAR SAHU : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to State:

(a) The details of people belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes engaged in the Tadi extracting business;

(b) whether the Government have formulated any welfare scheme for them;

(c) if so, the details thereof, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) The information is not being maintained centrally.

(b) to (d) No separate scheme has been formulated by the Ministry of Social Justice and Empowerment for this group of persons. However, the various schemes being implemented by the Ministry of SCs, STS and OBCs will be applicable in respect of these persons also.

[*English*]

Bongaigaon Refinery

4842. DR. JAYANTA RONGPI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have decided to go for disinvestment leading to privatisation of the Bongaigaon Refinery and petro-chemicals;

(b) if so, the details of the decision along with the reasons therefor;

(c) whether various employees associations of the said refinery have submitted memorandum demanding to review the aforesaid decision; and

(d) if so, the steps taken by the Government in response to the memorandum?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Government have approved the appointment of an Adviser to examine all alternatives and options including those recommended by the Disinvestment Commission. The final recommendation of Adviser, so appointed would once again be analysed by Government before initiating any actual disinvestment from the Company.

(c) Yes, Sir.